

NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CP NO. 77/2015
RT No. 51/2017

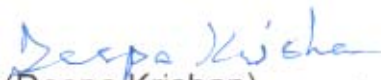
M/s. Kotak Mahindra Prime Limited. ...Petitioner.
Versus
M/s. Flywell Overseas Private Limited. ...Respondent.

Present: Mr. Yashpal Gupta, Advocate for petitioner.
Mr. Singhasan from ROC office, Chandigarh.
None for the respondent.

The learned counsel for the petitioner has filed an affidavit with regard to the deemed service of the respondent before 15.12.2016. The matter was still at the stage of service of the respondent when the matter was received by transfer in this Tribunal. The learned counsel for the petitioner, however, seeks time to argue this aspect of the matter as the notice was sent at the registered office of the respondent-company. Mr. Singhasan an employee from the office of Registrar of Companies, Chandigarh has filed Master Data of the respondent-company showing the latest address of the registered office of the company which is the same as mentioned in the Memo of Parties. Let the same be taken on record.

List the matter for arguments on 20.03.2017.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

February 28, 2017

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